[बी सुद्दम्मद इस्माइल] आएको कहुना बाहता हूं कि बैसा सान्दोलन फिर होगा जो 8,33 परसेन्ट के बोनस के जिये हुमा था।

भी हुकम चन्द्र कछनाय : उससे भी तेल होगा ।

श्री मोहम्मद इस्माइल : और इतना तेज होगा कि फिर धापको कहना पढ़ेगा कि इसमें भी सी० धाई० ए० के लोग घुस गये हैं।

MR. DEPUTY-SPEAKER: The hon-Member may continue on the next day.

MR. DEPUTY-SPEAKER: We take up Private Members' Bills now.

15.00 hrs.

PREVENTION OF FOOD ADULTERA-TION (AMENDMENT) BILL*

(Amendment of sections 2, 3 etc.)

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954".

The motion was adopted.

SHRI P. VENKATASUBBAIAH: I introduce the Bill.

CHILD MARRIAGE RESTRAINT
(AMENDMENT) BILL*

(Amendment of sections 2, 3 etc.) वी सक्त्रीनारायस पडिय (मंदसीर) :उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि बाल विवाह अवरोध प्रधिनियम, 1929 का और संबोधन करने नाले विधेयक को पुरःस्थापित करने की धनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929".

The motion was adopted.

डा॰ लक्मी नारायस पांडेय : मैं विधे-यक पुरःस्थापित करता हूं

COIR INDUSTRY (AMENDMENT)
BILL*

(Amendment of sections 4, 8 etc.)

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill further to amend the Coir Industry Act, 1953.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Coir Industry Act, 1953".

The motion was adopted.

SHRI C. K. CHANDAPPAN: I introduce the Bill.

CONSTITUTION (AMENDMENT)

(Omission of article 290A)

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

^{*}Published in Gezette of India Extraordinary, Part II, section 2, dated 1st December 1972,